

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 4773  
TO BE ANSWERED ON 22.07.2019**

**AGRICULTURAL LABOURERS AND NONAGRICULTURAL WORKERS**

**4773. SHRIMATI SUPRIYA SULE:**

**DR. AMOL RAMSING KOLHE:**

**DR. HEENA GAVIT:**

**SHRI KULDEEP RAI SHARMA:**

**SHRI SUNIL DATTATRAY TATKARE:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether minimum wage of agricultural labourers is far less than nonagricultural workers;**
- (b) if so, the details thereof and the reasons therefor and the corrective steps taken by the Government to improve the minimum wages of agricultural labourers;**
- (c) whether the condition of women agricultural labourers is worse than the male agricultural labourers and if so, the details thereof;**
- (d) whether the Government has made any assessment regarding the conditions of women agricultural labourers; and**
- (e) if so, the details and the outcome thereof and the follow-up action taken by the Government thereon?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (c): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment under their respective jurisdictions. Rates fixed in the Central sphere are applicable to establishments under the authority of Central Government, railway administration, mines, oil-**

**Contd..2/-**

**:: 2 ::**

**fields, major port or any corporation established by a Central Government. Employment other than the scheduled employment for central Sphere come under the purview of State Government and accordingly State Government wages are applicable in such employments. A copy of current rate of minimum wages w.e.f. 01.04.2019 for Central Sphere is at Annexure.**

**Equal Remuneration Act, 1976 provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination. The Act is effectively enforced by the Central and State Government by conducting regular inspections to detect the violation of provisions of the Act by establishments. The office of Chief Labour Commissioner (Central) in the Central Sphere and State Government in State Sphere are the appropriate authorities to conduct inspection to ensure implementation of the provisions of the Act. Officers of the appropriate Government notified as Inspectors make inspections and prosecute those found violating provision of the Act.**

**The Department of Agriculture, Cooperation & Farmers Welfare is not implementing any specific programmes for women farmers and as a part of its mainstreaming efforts, it ensures flow of funds to the tune of 30% for the benefit of women farmers under its various beneficiary oriented schemes.**

**(d): No Sir.**

**(e): Doesn't arise in view of (d) above.**

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**Annexure in reply to part (a) to (c) of Lok Sabha Unstarred Question No. 4773 for 22.07.2019**

**Area wise Current Rates of Minimum Wages for Scheduled Employments in the Central Sphere**

As on 01.04.2019

Name of Scheduled Employment	Category of Worker	Rates of wages including V.D.A per day (in Rs.)		
		Area A	Area B	Area C
1. Agriculture	Unskilled	371.00	339.00	336.00
	Semi-Skilled/Unskilled Supervisory	407.00	373.00	343.00
	Skilled/Clerical	441.00	407.00	372.00
	Highly Skilled	488.00	454.00	407.00
2. Workers engaged in Stone Mines for Stone Breaking and Stone Crushing	1. Excavation & removal of over burden with 50 meters lead/1.5 meters lift:			
	(a) Soft Soil		393.00	
	(b) Soft Soil with Rock		592.00	
	(c) Rock		784.00	
	2. Removal and Staking of rejected stones with 50 metres lead 1.5 metres lift			
			316.00	
	Stone breaking or Stone Crushing for the stone size			
	(a) 1.0 inch to 1.5 inches		2417.00	
	(b) Above 1.5 Inches to 3.0 Inches		2067.00	
	(c) Above 3.0 Inches to 5 Inches		1213.00	
(d) Above 5.0 Inches		995.00		
3. Sweeping and Cleaning	Unskilled	584.00	487.00	390.00
4. Watch and Ward	Without Arms	710.00	645.00	551.00
	With Arms	772.00	710.00	645.00
5. Loading and Unloading	Unskilled	584.00	487.00	390.00
6. Construction	Unskilled	584.00	487.00	390.00
	Semi-Skilled/Unskilled Supervisory	645.00	551.00	457.00
	Skilled/Clerical	710.00	645.00	551.00
	Highly Skilled	772.00	710.00	645.00
7. Non-Coal Mines		<b>Above Ground</b>	<b>Below Ground</b>	
	Unskilled	390.00	487.00	
	Semi-Skilled/Unskilled Supervisory	487.00	584.00	
	Skilled/Clerical	584.00	681.00	
	Highly Skilled	681.00	761.00	
Name of Scheduled Employment	Nomenclature			
1. Agriculture	Agriculture			

<b>2. Workers engaged in Stone Mines for Stone Breaking and Stone Crushing</b>	Workers engaged in Stone Mines for Stone Breaking and Stone Crushing
<b>3. Sweeping and Cleaning</b>	Employment of Sweeping and Cleaning excluding Activities prohibited under the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993
<b>4. Watch and Ward</b>	Employment of Watch and Ward
<b>5. Loading and Unloading</b>	Employment in Loading and Unloading in (i) Goods Sheds, Parcel Offices of Railways; (ii) Other Goodssheds, Godowns, Warehouses etc. and; (iii) Docks and Ports
<b>6. Construction</b>	Construction or maintenance of Roads or Runways or in Building Operations including laying down Underground Electric, Wireless, Radio, Television, Telephone, Telegraph and Overseas Communication Cables and similar other Underground Cabling Work, Electric Lines, Water Supply Lines and Sewerage Pipe Lines
<b>7. Non-Coal Mines</b>	Employees engaged in the employment of Gypsum, Barytes, Bauxite, Manganese, China Clay, Kyanite, Copper, Clay, Magnesite, White Clay, Stone, Steatite (including the mines producing Soap Stones and Talc), Orchre, Asbestos, Fire Clay, Chromite, Quartzite, Quartz, Silica, Graphite, Felspar, Laterite, Dolomite, Red Oxide, Wolfram, Iron Ore, Granite, Rock Phosphate, Hematite, Marble and Calcite, Uranium, Mica, Lignite, Grave, Slate and Magnetite Mines

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